## GOVERNMENT OF INDIA TRIBAL AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1690
ANSWERED ON:16.08.2013
EKLAVYA MODEL RESIDENTIAL SCHOOLS EMRS

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## Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of Eklavya Model Residential Schools (EMRS) sanctioned for the welfare of Scheduled Tribes (STs) and the number of schools out of them presently functional in the country indicating the facilities available therein, State/UT-wise;
- (b) the details of proposals received from State Governments and Union Territory Administrations to set up more such schools in the country during the current year indicating the proposals sanctioned out of them and funds released thereunder, State/UT-wise;
- (c) whether the funds released under the proposals sanctioned during the last three years have since been utilised;
- (d) if so, State/UT-wise completion status of the proposals and utilisation of funds thereunder along with the estimated time required for completion of construction of such schools; and
- (e) the monitoring mechanism put in place to maintain standard of such schools along with the achievements of such schools in improving the quality of education amongst ST students?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

- (a): Funds for establishment of Eklavya Model Residential Schools (EMRS) are provided to the concerned State Governments out of grants under Article 275(1) of the Constitution of India. The details of EMRS sanctioned and presently functional in the country is at Annexure-I. A sper the guidelines issued by Ministry of Tribal Affairs, the facilities like sufficient number of classrooms, Computer/Science laboratory, library/recreation room, housing facilities for the teaching and other supporting staff and hostels with all requisite facilities for the students etc. are to be made available in EMRS. Further, the school building should be accessible to children with disabilities.
- (b): Proposals for setting up of Eklavya Model Residential Schools (EMRSs) are received from State Governments for funding under the Special Area Programme of 'Grants under Art 275(1) of the Constitution of India' on the basis of approved Annual Plan allocations for a particular year. A statement showing the number of EMRSs sanctioned State-wise out of the proposals received from the State Governments during the current year is at Annexure II.
- (c) & (d): Separate utilization certificates for release of fund for EMRSs are not furnished by the State Governments but as a whole for the 'Grants under Art 275(1) of Constitution of India' out of which funds are also released for EMRSs. The release & utilization of funds under Grant under Art 275(1) of Constitution of India (State-wise) for the last three years and during current financial year 2012-13 (till date) is at Annexure-III. The data relating to the estimated time required for completion of EMRSs by different States/UTs are not being maintained centrally.
- (e): As per the revised guidelines issued in June 2010, each State Government / Union Territory Administration is solely responsible for the management and effective functioning of the EMRS. State Governments / Union Territory Administrations are mandated to ensure and maintain highest quality in the selection of teachers & staff for academic & extra-curricular excellence. The data / information etc. regarding performance and achievements of the students and such schools are maintained by the respective State Governments / Union Territory Administrations. The monitoring of the standards of education in such schools is the responsibility of the State Governments/ UT Administrations.